GOVERNMENT OF INDIA MINISTRY OF HOME AFFAIRS

LOK SABHA UNSTARRED QUESTION NO. 286

TO BE ANSWERED ON THE 19TH JULY, 2022/ ASHADHA 28, 1944 (SAKA)

LEASE OF LAND FOR DIFFERENT PURPOSES

†286. DR. DHAL SINGH BISEN:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Government's land was given on lease for different purposes before independence and during British rule in India and if so, the details thereof, State/UT-wise;
- (b) the details of the purposes for which the land was given on lease along with the details of its current usage;
- (c) whether such land has been sold as of now and if so, the details thereof, State/UT-wise;
- (d) whether the Government proposes to terminate the lease or take action or take over such land which is found to be used for a different purpose; and
- (e) if so, the time by which the same is likely to be done?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NITYANAND RAI)

(a) to (e): As per Entry 18 and Entry 45 of List II (State List) of the Seventh Schedule to the Constitution of India, the subject of 'Land' and its management falls within the jurisdiction of States. Power to enact laws relating to 'Land' vests in the Legislature of the States. Each State has its own State-specific Revenue Laws to deal with 'Land' and matters related thereto. Information on lease for different purposes is not centrally maintained in the Department of Land Resources.
